

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**CP NO.32/2017**

**IN THE MATTER OF:**

Vijai Electricals Ltd.

.... Applicant/petitioner

Vs.

GET&D India Ltd.

.... Respondent

**Order under Section 433(e),434 of the Companies Act**

**Order delivered on 30.08.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

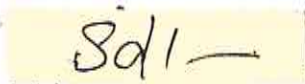
For the Applicant/petitioner : Mr. Rajeev Kumar Agarwal, Adv.

For the Respondent : Ms. Pritha Srikumar, Ms, Vasudha Sharma,  
Advocates

**ORDER**

Delay of 7 days in filing reply is condoned and the reply is taken on record. A copy of the reply has already been furnished to the counsel for the petitioner, who seeks and is granted one week time to file rejoinder. Let the rejoinder be filed within a week with a copy in advance to the Counsel opposite.

List the matter on 11<sup>th</sup> September, 2017.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**

30.08.2017  
V.Sethi